

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

ORDER

No: 737

Dated 11/9/2017

Sanction is hereby accorded to the allotment of funds to the tune of Rs. 8,61,790/- (Rs. Eight Lacs, Sixty One Thousand Seven Hundred Ninety) only, under Major Head 2071-Pensionary and other Retirement Benefits object head 670-Leave encashment, in favour of the following subordinate courts for the year 2017-18 for releasing the amount in favour of the retirees to the extent amount shown against each as detailed below

S.No.	Name of the Court.	Name of the retirees	Date of retirement.	Amount (Rs.)
1.	Pr. D&S Judge, Poonch	Joginder Singh, Ex. P/S	31-7-2017	3,81,600/-
2.	Pr. D&S Judge, Baramulla	1. Ab. Ahad Hajam Ex.P/S 2. Gh. Mohammad Hajam, Ex.P/S	-----	27,549/- 24,340/-
3.	Pr. D&S Judge, Srinagar	Santosh Kumar Bhat, Ex.Adm. Officer.	31-3-2017	35,810/-
4.	4 th Addl. D&S Judge, Sgr.	Mohammad Amin Mir, Ex. H.A.	31-3-2017	21,700/-
5.	Munsiff, Kotranka.	Mir Hussain, Ex. P/S.	31-7-2017	3,70,800/-
			Total:-	8,61,790/-

By order.

[Signature]
Deputy Registrar (Accts) 119

No: 22799-807/AC

Dated 11/9/2017

Copy to the :-

- 1-3 Pr. D & S Judge, Poonch/Baramulla/Srinagar.
- 4 4th Addl. D&S Judge, Srinagar.
- 5 Munsiff, Kotranka.
- 6 Treasury Officer, Saddar Treasury, Srinagar.
- 7-9 Treasury Officer, Baramulla/Poonch/Kotranka.
-for inf. and n/a
- 10. Order book.

91e nic for up-keeping
[Signature]

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Deputy Registrar (Accts) 119